

3

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/206/2016
NAME OF THE PETITIONER(S) : A. Ramasubbu
NAME OF THE RESPONDENT(S) : M/s ANRA Pharmaceuticals Private Limited & 2 others
UNDER SECTION : 397/398


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

1)	Priyadarshini Abhinav Parthasarathy Keerthi K Akhil Jain For T.K. Bhaskar	Counsel for Respondents	B. Abhinav
2)	S.M. Meera Mohideen for J. John. J. John	Counsel for petitioner	S. Meera Mohideen

ORDER

Counsels representing both the parties are present. Counsel for respondents filed a memo enclosing the order dated 13.11.2017 passed by NCLAT in TCP 206/2016 setting aside the impugned order passed by this Tribunal dated 20.6.2017 and remanded the matter back before this Tribunal to decide the matter, TCP/206/2016, in accordance with law. The memo is taken on record. Copy of the order is furnished to the other side. Counsel for respondent prayed for time to file additional counter. Time is enlarged at request of both the parties for making submissions. Put up on 11.12.2017.


S Vijayaraghavan
Member (Technical)


K Anantha Padmanabha Swamy
Member (Judicial)

bc